

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 102(ND)17
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

**NAME OF THE COMPANY: M/s. Ms. Niyati Jagirdar & Anr. V/s. M/s. NVM Design & Contracts
Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present: Mr. Mohan Parasaran, Sr. Advocate for the Respondent
Ms. Aruna Gupta, Advocate for the Respondent
Mr. Ashutosh Gupta, Advocate for the Respondent
Mr. Abhinav Vashisth, Sr. Advocate for the Petitioner
Mr. Prateek Kumar, Advocate for the Petitioner
Ms. Sneha Jankiraman, Advocate for the Petitioner

Order

Appearance has been put in on behalf of the respondents. It is prayed that the order dated 26th May 2017, whereby the respondents were proceeded ex parte be recalled. The prayer is allowed. Let reply be filed by the respondents within one week.

Contd/-.....

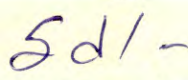
↓

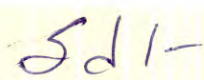
The Petitioner has also filed CA No. 185 of 2017. Notice of the same is accepted by the learned Senior Counsel for the respondent. Reply to this application also be filed. In the meanwhile, interim orders shall continue till further orders.

It is the grievance of the petitioner that he was not allowed to carry out inspection alongwith his accountant. Keeping in view the acrimonious relationship between the parties, it is directed that all the books of accounts and statutory records be filed in court. Let inspection can be carried out on Saturday the 8th July 2017 before the Bench Officer whose remuneration is being fixed at Rs.10,000/- to be paid by the respondent company. The petitioner is permitted to take photocopies of the record at their own expenses.

It is also pointed that a decision had been taken on the EGM held on 2nd June 2017 to close the Bombay office. Learned Senior Counsel appearing for the respondent, on instructions undertakes that a status quo shall be maintained in respect of the Bombay Office till further orders.

To come up on 28th July 2017. After inspection of the accounts the same shall be handed back to the respondents through counsel.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]